

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2299  
ANSWERED ON MONDAY, THE 8<sup>TH</sup> MARCH, 2021  
PHALGUNA 17, 1942 (SAKA)**

**IBC Cases**

**2299. SHRI SUBBARAYAN K.:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कॉर्पोरेट कार्य मंत्री**

- (a) whether it is a fact that the number of businesses that were ordered to be liquidated was three to four times the companies that could find a fresh lease of life since January 2017 under the Insolvency and Bankruptcy Code (IBC);**
- (b) if so, the details thereof; and**
- (c) the details of the haircut that the lenders had to take on settling the cases so far?**

**ANSWER**

**MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**वित्त और कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री**

**(SHRI ANURAG SINGH THAKUR)**

**(श्री अनुराग सिंह ठाकुर)**

**(a)&(b): As per information provided by Insolvency and Bankruptcy Board of India (IBBI), the Regulator, as on 31.12.2020, in 317 cases resolution plans have been approved and 1126 cases have been ordered for liquidation.**

**(c): As per information provided by IBBI, as on 31.12.2020, realisable value for creditors from the approved resolution plans of 317 cases is Rs. 2.01 lakh crore, which is 39.37% of total admitted claims (Rs. 5.11 lakh crore).**

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